

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-1781(ND)/2018

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2019**

**NAME OF THE COMPANY: M/s. Indu Kumar & Ors. V/s. M/s. Saha Infratech Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

**Present for the Petitioner:** None

**Present for the Respondent:** Ms. Juhi Bhambhani and Ms. Varsha Banerjee,  
Advocates

**ORDER**

Ld. Counsel appearing for the Corporate Debtor submits that the entire liability of the applicant has been settled and 2 cheques, dated 2<sup>nd</sup> May, 2019 and 6<sup>th</sup> May, 2019 have been duly honoured. As none is present on behalf of the petitioner, notice be issued to the petitioner through counsel returnable on 21<sup>st</sup> May, 2019. Dasti.



(V. K. Subburaj)  
Member (T)



(Ina Malhotra)  
Member (J)